

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 99/TT/2011

Subject : Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for transmission tariff for 400 kV D/C Maithon-Meija Transmission Line (Anticipated DOCO: 1.5.2011) under Common Scheme for 765 kV Pooling Stations and Network for NR (Common for Sasan UMPP+NKP+Maithon/koderma/Meija/Bokaro/Raghunathapur/Durgapur+Import by NR form ER and from NEW/SR/WR via ER) and Common Scheme for network for WR (Common for NKP +Maithon/koderma/Meija/Bokaro/Raghunathapur/Durgapur+Import by WR form ER and from NEW/SR/WR via ER) in Eastern Region from anticipated DOCO (1.3.2011) to 31.3.2014.

Date of Hearing : 4/8/2011

Coram :Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner :PGCIL, New Delhi

Respondents :DVC, Delhi TRANSCO Ltd., and HVPN Ltd.

Parties present :Shri. S.S. Raju, PGCIL

1. The petitioner submitted that the anticipated date of commercial operation of the asset under consideration has been revised from 1.5.2011 to 1.7.2011 and prayed for approval of tariff based on the auditor's

certificate submitted along with the petition, as the actual expenditure will be submitted at the time of truing up.

2. The Commission directed the petitioner to submit a certificate from its Management giving the details of the expenditure incurred between 1.5.2011 and 1.7.2011 on affidavit before 30.8.2011, with copies to the respondents.

3. Subject to the above, order in the petition was reserved.

Sd/-

(T. Rout)
Joint Chief (Law)

